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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 51/2015-2020

New Delhi, Dated: 8 January, 2019

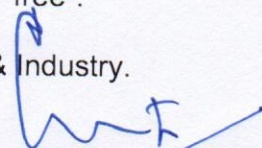
Subject: Amendment in Import Policy of Aviation Gasoline under Exim Code 27101219 in the ITC (HS) 2017, Schedule-I (Import Policy) - regd.

S.O.(E): In exercise of powers conferred by Section 3 of FT(D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government, hereby amends the import policy and policy conditions of Aviation Gasoline under Exim Code 27101219 in the ITC (HS) 2017, Schedule-I (Import Policy) as under:

Exim Code	Item Description	Existing Policy	Revised Policy	Existing Policy Condition	Revised Policy Condition
27101219	Other	State Trading Enterprise	However, import of Aviation Gasoline is 'Free' subject to Actual User Condition.	Import as per Policy Condition (5) below.	Import as per Policy Condition (5) of the Chapter. However, Policy Condition (5) will not be applicable for import of Aviation Gasoline by flying clubs who will be responsible for 'safety' norms of the item for the industry.

2. **Effect of this Notification:** Import Policy for Aviation Gasoline is "free".

This issues with the approval of Minister of Commerce & Industry.


(Alok Vardhan Chaturvedi)
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